

ORAL

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the **17th** Day of **February**, 2020)

Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)

Original Application No.330/1295/2018

Smt. Chandrawati Devi & Ors.

..... **Applicant**

By Advocate: **None**

Versus

Union of India & Ors.

..... **Respondents**

By Advocate: **Shri A.K. Srivastava**

O R D E R

— List revised. None present for applicant. Shri A.K. Srivastava, Advocate is present for respondents.

2. Counsel for respondents has stated that his counter reply is ready but due to non available of counsel for applicant, he is unable to file the same in the Registry. Record reveals that applicant and his counsel were not present even on last several dates. It appears that applicant is not interested in pursuing this Original Application. Accordingly, the Original Application is dismissed in default and for non prosecution.

(Justice Bharat Bhushan)

Member (J)

Sushil